

State Governments, whether organised on Departmental lines, or as public corporations, or as public or private limited companies with instructions to submit their findings and recommendations to Parliament. The terms of reference of the Committee shall be as follows:—

(1) to examine the planning, development policy and targets fixed and realised in the case of each of them, and to recommend appropriate basis for future policy in respect of these matters;

(2) to find out whether the capital cost of each of them is commensurate with output and direct benefit bestowed upon the community;

(3) to examine the capital cost of each of them and find out if the expenditure has been according to estimates and whether such capital costs are reasonable, especially as compared to capital cost of comparable units in the private sector;

(4) to examine the cost structure of each of them, and also the efficiency of operation of each of them, and report whether any of them are likely to show profits or losses after providing fully for all expenses and for basic and extra (not initial) depreciation at rates prescribed in the Indian Income-tax Act, 1922;

(5) to examine the pricing policy of each of them and ascertain its propriety;

(6) to examine their accounting methods to report whether they are on business lines and give a correct picture of their position whether they are written in a way that enables critical examination of the

financial results, whether cost accounts are properly maintained, and whether the report and accounts are given due publicity;

(7) to find out whether any of them receive favourable treatment in the matter of allocation of raw materials, steel, cement and other articles in short supply, in allotment of railway wagons in Government purchases, and in other matters, which can be reasonably construed as amounting to discrimination in their favour and against concerns in the private sector competing for the commodities, services or orders; and

(8) to examine and report on any other matter relevant to the above, which the Committee think fit to examine."

The Resolution was negatived.

RESOLUTION RE NATIONALISATION OF BANKS

Shri M. S. Gurupadaswamy (Mysore):
I beg to move:

"This House is of opinion that Government should take steps to nationalise the banks in the country."

Sir, . . .

Mr. Deputy-Speaker: The hon. Member might continue his speech on the next day.

5.33 P.M.

The Lok Sabha then adjourned till Half Past Ten of the Clock on Monday, the 16th April, 1956.